Qualification for the appointment of chairman, ftii

1745.DR. BHALCHANDRAMUNGEKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) what are the qualifications of the person who is appointed as the Chairman of the FTII, Pune.
- (b) whether these qualification are adequate in view of the requirements of the strategic post;
 - (c) if so, what are the reasons of the prolonged protest by the FTII students; and
 - what is the decision of the Ministry in the matter?

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) The appointment in Film and Television Institute of India (FTII), Pune is governed as per the set of provisions of Film and Television Institute of India (FTII) Rules. As per section 3 (1) of FTII Rules, President of the Institute is nominated by the Central Government. No specific qualification has been prescribed for the post of President, FTII.

(c) and (d) The protest of the students relates to the composition of the reconstituted FTII Society and in particular to the people who had some past affiliation with the Bharatiya Janata Party, including an alumnus of the institution. To address their concerns, talks were held on 03.07.2015 with representatives of the students and alumni of FTII, wherein they were told that the appointment was made in accordance with the prescribed Rules and were asked to resume their academic activities. Frequent informal discussions have also been held with the alumni and students including by the Director of the Institution.

Irregular conversion of "A" category films by censor board

1746. SHRI A.W. RABI BERNARD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- whether it is a fact that the Central Board of Film Certification converted 172 A-category certified films into UA and 166 films of UA-category into U during 2012-15 without taking any law or provisions into account, if so, the details thereof; and
- (b) whether the CAG has pulled up the Central Board for flouting several norms that led to irregular conversion of 'A' category films into UA and U besides alleged